## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 4/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Rachana Air Components Pvt Ltd

V/s.

Alliance Filaments Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PRIYANR DAVE FOR JAIMIN PAUE 2.

ADV.

PETITIONER ST

## <u>ORDER</u>

Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Operational Creditor/Petitioner. None present for Respondent.

Petitioner Counsel filed purshis seeking permission to withdraw on the ground that matter is settled enclosing the consent terms.

Permission granted.

Petition is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of February, 2018.